

**Crime against minor girls**

4147. SHRI PERVEZ HASHMI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) how many incidents of crime against minor girls occurred in Bihar, Uttar Pradesh and Delhi;
- (b) the preventive measures Government has taken to stop such incidents; and
- (c) the number of persons arrested in these States and status of the cases?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (c) As per information received from National Crime Records Bureau, the information regarding cases registered (CR) and persons arrested (PAR), under Immoral Traffic (Prevention) Act, 1956, buying of girls for prostitution (Sec.373 IPC), importation of girls (Sec. 366-B IPC) and Child Marriage Restraint Act, 1929 during 2006-2008 in the states of Bihar, Uttar Pradesh and Delhi is given in Statement (See below).

(b) There are special legislations like Immoral Traffic (Prevention) Act, 1956 apart from the provisions of Indian Penal Code to tackle crimes against minor girls. Further, Child Marriage Prohibition Act, 2006 also prohibits child marriage.

There is also a scheme of 'Ujjawala' where financial assistance is provided for prevention of trafficking and for rescue, rehabilitation, reintegration and repatriation of victims of trafficking for commercial sexual exploitation. In addition, the Government provides assistance for Shelter Homes which provide shelter, food, clothing and other facilities to women and children in difficult circumstances including trafficked victims.

**Statement**

*Details of crime against minor girls*

**Immoral Traffic (Prevention) Act, 1956**

State	2006		2007		2008	
	CR	PAR	CR	PAR	CR	PAR
Bihar	13	30	27	55	39	80
Uttar Pradesh	70	491	49	304	57	383
Delhi	112	376	63	217	60	162

**Buying of girls for prostitution (sec. 373 IPC)**

State	2006		2007		2008	
	CR	PAR	CR	PAR	CR	PAR
Bihar	0	0	0	0	0	0
Uttar Pradesh	0	0	1	4	0	0
Delhi	1	0	2	3	0	0

**Selling of girls for prostitution (sec. 372 IPC)**

State	2006		2007		2008	
	CR	PAR	CR	PAR	CR	PAR
Bihar	0	0	1	1	0	0
Uttar Pradesh	0	0	0	0	0	0
Delhi	0	0	0	0	0	0

**Procuration of minor girls (sec. 366-A IPC)**

State	2006		2007		2008	
	CR	PAR	CR	PAR	CR	PAR
Bihar	4	5	36	49	45	53
Uttar Pradesh	0	0	0	0	0	0
Delhi	1	2	0	0	0	0

**Importation of girls (sec. 366-B IPC)**

State	2006		2007		2008	
	CR	PAR	CR	PAR	CR	PAR
Bihar	42	68	56	87	22	56
Uttar Pradesh	0	0	0	0	0	0
Delhi	0	0	0	0	0	0

**Child Marriage Restraint Act, 1929**

State	2006		2007		2008	
	CR	PAR	CR	PAR	CR	PAR
Bihar	2	0	8	20	8	23
Uttar Pradesh	0	0	0	0	0	0
Delhi	0	0	0	0	1	4